

National Company Law Tribunal

Allahabad Bench

C P NO. 131/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.12.2017

NAME OF THE COMPANY: *Asset Reconstruction Company (India) Ltd vs. Shamken Cotsyn Limited*

SECTION OF THE COMPANIES ACT/I & B CODE: *7 of 1 & B Code of 2016*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	<i>S.K. TRIPATHI</i>	<i>Adv.</i>	<i>Applicant.</i>	<i>[Signature]</i>
<u>2.</u>	<i>Abhishek Mishra</i>	<i>Adv.</i>	<i>App.</i>	<i>Abhi</i>
<u>3.</u>	<i>ARUN SAXENA</i>	<i>Adv.</i>	<i>Resp.</i>	<i>[Signature]</i>

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Shri Sunil Tripathi along with Abhishek Mishra for the petitioner.
Advocate, Shri Arun Saxena for the respondent.

The learned counsel for the respondent proposed to file maintainability application. However, he is advised to file comprehensive objection including the maintainability of the petition. He also seeks waiver of the cost, as he was reportedly engaged two days before.

We are of the view, such issue may also consider after receiving the comprehensive reply/ objection to the petition.

The matter be listed on 14th December, 2017.

Date: 06.12.2017

Typed By;

Jyoti
Stenographer

[Signature]

Shri H.P. Chaturvedi,
Member (Judicial)